

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 23, 24, 25, 26 of 2015 and Appeal No. 296 of 2014

Dated : **17th March, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Appeal No. 23 of 2015 & IA-47 of 2015 and Appeal Nos. 24, 25, 26 of 2015

M/s India Cements Ltd. **Appellant(s)**

Versus

Andhra Pradesh Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant (s): Mr. Amit Kapur, Adv. proxy counsel on behalf
of Mr. K. Gopal Choudhary

Counsel for the Respondent (s): Mr. K.V. Mohan
Mr. K.V. Balakrishnan for R-1
Mr. Bharati Reddy for Respondent

Appeal No. 296 of 2014 and IA Nos. 460 & 461 of 2014

Essar Steel India Ltd. **Appellant(s)**

Versus

Andhra Pradesh Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant (s): -----

Counsel for the Respondent (s): Mr. K.V. Mohan
Mr. K.V. Balakrishnan for R-1
Mr. Bharati Reddy for Respondent

ORDER

In this batch of Appeals, being Appeal Nos. 23, 24, 25, 26 of 2015 and Appeal No. 296 of 2014, there is a request on behalf of the learned counsel for the Appellant to postpone the arguments on the ground of some personal difficulties.

Since, the arguments in this batch of Appeals are to be commenced, the same be posted for arguments on **17th May, 2016**.

The above matter posted for hearing on 18.3.2016 is hereby cancelled.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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